Government of Jharkhand

Home, Prison & Disaster Management Department

(Disaster Management Division)

ORDER

Whereas, the Ministry of Home Affairs has issued lockdown/unlock orders vide Order dated 24.03.2020, Order dated 15.04.2020, Order dated 01.05.2020, Order dated 30.05.2020, Order dated 29.06.2020, Order dated 29.07.2020, Order dated 29.08.2020, Order dated 30.09.2020, Order dated 27.10.2020, Order dated 25.11.2020, Order dated 28.12.2020, Order dated 27.01.2021, Order dated 26.02.2021 and Order dated 23.03.2021 due to the prevailing COVID 19 situation;

Whereas, in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act 2005, the Union Home Secretary and Chairman, National Executive Committee has issued an order dated 29.04.2021 directing that the containment measures and national directives for effective control of COVID-19 would remain in force until 31.05.2021;

Whereas the Ministry of Home Affairs vide order dated 29.04.2021 has mandated the state government to take all necessary measures to promote COVID-19 appropriate behaviour and has also authorized the State, based on its assessment of the situation, to impose local restrictions at district/sub-district and city/ward level, with a view to contain the spread of COVID-19;

Whereas due to an exponential increase in number of COVID-19 cases in other parts of the country many state governments have imposed lockdown/additional restrictions due to which there has been a curtailment of economic activity resulting in reverse migration of migrant workers back to Jharkhand;

Whereas the situation of COVID-19 has been reviewed and it has been observed that there has been an exponential rise in COVID-19 cases in the state during the last fortnight and it is anticipated that large scale inflow of migrants back to respective villages may pose a considerable threat of spread of COVID-19 in rural areas of Jharkhand;

Whereas it has become necessary to take urgent steps to prevent the spread of COVID19 in the rural areas of the State;

Whereas, in exercise of the powers under section 18(2)(d) of the Disaster Management Act, 2005, the State Disaster Management Authority has directed the undersigned to issue an order for quarantine of migrant workers for the containment of COVID 19;

Now therefore, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby directs all the Deputy Commissioners to ensure the following till further orders:

- 1. All migrant workers coming back to the state of Jharkhand shall be tested (RAT) on arrival.
- 2. Those migrant workers who test negative shall be quarantined for 7 days in institutional quarantine facilities to be set up at appropriate level by the respective district administration.
- 3. They shall be tested (RAT) again before departure for home.
- 4. Those tested positive in any of the two tests mentioned above shall be managed as per protocol of Department of Health and Family Welfare.

(Sukhdev Singh) Chief Secretary, Jharkhand.

Memo no. 166/CS/Res

Ranchi, Dated: 05/05/2/

Copy to – Principal Secretary to Chief Minister/PS to all Ministers/All Additional Chief Secretary/Principal Secretary/Secretary/Director General of Police/All Divisional commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary action.

Copy to -Secretary, Ministry of Home Affairs, Government of India/Secretary, Ministry of Health and Family Welfare, Government of India.

Chief Secretary, Jharkhand